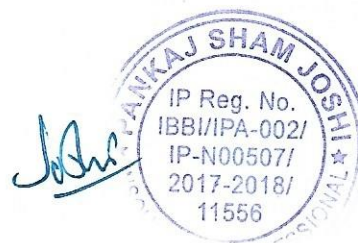


**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF CREDITORS OF  
ZAVERI CONSTRUCTIONS PRIVATE LIMITED**

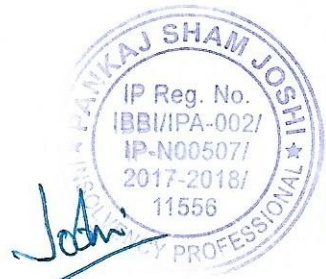
<b>RELEVANT PARTICULARS</b>		
1	Name of the Corporate Debtor	Zaveri Constructions Private Limited
2	Date of Incorporation of Corporate Debtor	02/06/2008
3	Authority under which the Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Mumbai under the Companies Act, 1956
4	Corporate Identity Number of the Corporate Debtor	U45200MH2008PTC183061
5	Address of the Registered Office and Principal place of Business, if any	Shop No. 11, Majithia Apartment, S V Road, Irla, Vile Parle (West), Mumbai 400 056
6	Insolvency Commencement Date in respect of the Corporate Debtor	<b>26.09.2019</b> (Order received on 11.10.2019)
7	Estimated Date of Closure of Insolvency Resolution Process	<b>24.03.2020</b> (180 days from Insolvency Commencement Date i.e. 26.09.2019)
8	Name and Registration Number of Insolvency Professional acting as Interim Insolvency Professional	Pankaj Sham Joshi IP No. IBBI/IPA-002/IP-N00507/2017-18/11556
9	Address and Email of the Interim Resolution Professional, as registered with the Board.	Pankaj Sham Joshi c/o Omega Business Solutions Pvt. Ltd. Unit 12, Kakad Industrial Estate Lady Jamshedji Cross Road No. 3. Mahim (West) Mumbai 400 016 pjoshi.ip@gmail.com
10	Address and Email to be used for correspondence with the Interim Resolution Professional	Pankaj Sham Joshi Unit 12, Kakad Industrial Estate Lady Jamshedji Cross Road No. 3. Mahim (West) Mumbai 400 016 pjoshi.ip@gmail.com
11	Last Date for Submission of Claims	<b>25.10.2019</b> (14 days from date of appointment of Interim Resolution Professional i.e. 11.10.2019)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottee/ Home Buyers



13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<ol style="list-style-type: none"> <li>1. Mr. Rajendra M Ganatra (IBBI/IPA-003/IP-N00049/2017-18/10363)</li> <li>2. Mr. Awadhesh Kumar Dixit (IBBI/IPA-001/IP-P01549/2018-19/12440)</li> <li>3. Mr. Vithal M Dahake (IBBI/IPA-003/IP-N000117/2017-18/11296)</li> </ol>
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<p>(a) Relevant Forms: Mentioned at Para 4 below;</p> <p>(b) Details of Authorised Representative are available at :</p> <p>(i) Physical copy made available at the following address: Unit 12, Kakad Industrial Estate Lady Jamshedji Cross Road No. 3. Mahim (West) Mumbai 400 016</p> <p>(ii) Soft copy made available at the link given below: <a href="https://drive.google.com/drive/folders/1Wno2xjvZ62h3lp18oJO09d3tDd5JYz9x?usp=sharing">https://drive.google.com/drive/folders/1Wno2xjvZ62h3lp18oJO09d3tDd5JYz9x?usp=sharing</a></p>

1. Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **Zaveri Constructions Private Limited** on 26.09.2019. (The copy of the said Order was made available on 11.10.2019).
2. The creditors of **Zaveri Constructions Private Limited** are hereby called upon to submit their claims with proof on or before **25.10.2019** to the interim resolution professional at the address mentioned against Item No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by registered post or by electronic means.
4. The claims may be submitted in the specified forms in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016: Form B – Operational creditors (Other than Workmen/ Employee); Form C - Financial Creditors; Form CA – Allottee/ Home Buyers; Form D – Workmen/Employee; Form E – Operational Creditor- Representative of Workmen/ Employees and Form F - Other Creditors. Copy of the above Forms can be downloaded from website of Insolvency & Bankruptcy Board of India (IBBI) at

[www.ibbi.gov.in](http://www.ibbi.gov.in)

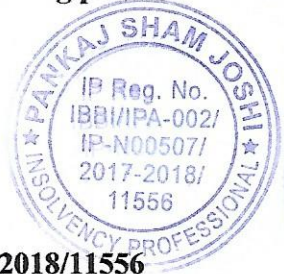


5. A financial creditor belonging to a class, as listed against the Item No. 12, shall indicate its choice of Authorised Representative (AR) from among the three Insolvency Professionals listed against Item No. 13, to act as AR of the class Home Buyers (Real Estate Investors) in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties**

*Pankaj Sham Joshi*

**Pankaj Sham Joshi  
Interim Resolution Professional  
IP No. IBBI/IPA-002/IP-N00507/2017-2018/11556**



Date: 13.10.2019  
Place: Mumbai